

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/9253/2020

This the 02nd day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Harmeet Singh

.....Applicant

(Advocate:- Mr. C S Azad)

Versus

1. U.T. of Jammu and Kashmir & ors

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that the T.A. has become infructuous on account of subsequent developments which have taken place.

2. Accordingly, the T.A. is dismissed for having become infructuous.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun